

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-206**

CA/441/2029

in

(CP/IB/22/N D/2018)

**IN THE MATTER OF:**

Oriental Bank of Commerce

Vs.

Shekhar Resorts Ltd. & Ors.

...FINANCIAL CREDITOR

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 20.07.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent/CD :

For the Intervener :

For Ex-directors :

: RP in CA : Mr. Krishnendu Dutta and Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates and Mr. Vikram Kumar, RP in person

: Mr. Virender Ganda, Mr. Rakesh Kumar, Mr. Vishwendra Verma, Mr. Vishal Ganda and Ms. Preeti Kashyap, Advocates.

Dr. UK Chaudhary, Sr. Advocate and Mr. GP Madaan, Mr. Aditya Madaan, Advocates and Mr. Shakresh Kumar Jain, Mr. S.K. Agrawal, Mr. Anant Jain, Rep. of Resolution Applicant.

**ORDER**

**CA 441 of 2019 filed in CP/IB/22/ND/2018**

In the matter under consideration, the arguments have already been heard in detail and the order was reserved on 03.07.2020. As per the directions the petitioner has already filed the written submissions. Therefore, it appears that the matter has been wrongly listed today.

— Δ —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Δ —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit